

**SECTION 120(1) AND (2) OF THE INCOME-TAX ACT, 1961 - INCOME-TAX AUTHORITIES - JURISDICTION OF -
CORRIGENDA TO NOTIFICATION NO. 50/2014 [F. NO. 187/38/2014 (ITA.I)]/SO 2752(E), DATED 22-10-2014**

NOTIFICATION NO. 12/2015 [F.NO.187/38/2014 (ITA.I)] SO 355(E), DATED 5-2-2015

In the notification of the Government of India, Ministry of Finance, Department of Revenue, Central Board of Direct Taxes, number S.O.2752(E), dated the 22nd October, 2014, published in the Gazette of India, Extraordinary, Part II, section 3, sub-section (ii), dated the 22nd October, 2014,—

(I) in para (c) after the words "Joint Commissioners of Income-tax", insert "and Tax Recovery Officers";

(II) in Schedule-I,—

(a) against serial number 182, in column (4), in item (b),—

- (i) for "(xiv) 227107 - Chinhath" read "(xiv) 226028 - Chinhath";
- (ii) for "(xv) 227107 - Kakori" read "(xv) 226101 - Kakori";
- (iii) for "(xvi) 227111 -Malihabad" read "(xvi) 226102 -Malihabad";
- (iv) for "(xvii) 227115 - Mall" read "(xvii) 226104 - Mall";
- (v) for "(xviii) 227116 -Rahimabad" read "(xviii) 226103 - Rahimabad";
- (vi) for "(xix) 227202 - Baxi Ka Talab" read "(xix) 226201 - Baxi Ka Talab";
- (vii) for "(xx) 227205 - Itaunja" read "(xx) 226203 - Itaunja";
- (viii) for "(xxi) 227207 - FFTC Indaurabagh" read "(xxi) 226202 - FFTC Indaurabagh";
- (ix) after sub-item (xxi), insert "(xxii) 226027 - UP Governor Camp.";

(b) against serial number 183, in column (4), in item (b),—

- (i) for "(xiv) 227101 - Banthra" read "(xiv) 226401 - Banthra";
- (ii) for "(xv) 227120 - Amethi" read "(xv) 226501 - Amethi";
- (iii) for "(xvi) 227125 - Gosaiganj" read "(xvi) 226501 - Gosaiganj";
- (iv) for "(xvii) 227305 - Mohanlalganj" read "(xvii) 226301 - Mohanlalganj";
- (v) for "(xviii) 227308 - Nagram" read "(xviii) 226303 -Nagram";
- (vi) for "(xix) 227309 - Nigohan" read "(xix) 226302-Nigohan".

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